IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

## AT HYDERABAD

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C.A.837/96.

Dt.of Decision: 07-09-98.

- 1. W.Pandurangadu
- 2. V.G.V.Rangachary

.. Applicants.

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- The Union of India, rep. by the General Manager, SC Rly, Rail Nilayam, Sec'bad.
- The Chief Personnel Officer, SC Rly, Rail Nilayam, Sec'bad.
- The Dy. Chief Mech. Engineer, Carriage Repair Shops, SC Rly, Tirupathi, Chittoor District.
- The Werkshop Personnel Officer, Carriage Repair Shop, SC Rly, Tirupathi.
- 5. J.Jayanand

..Respondents.

Counsel for the applicants

: Mr.S.Ramakrishna Rae

Counsel for the respondents

: Mr.V.Rajeswara Rae, SC for Rlys. for R-1 to R-4.

Mr. B. Narasimha Sarma fer R-5.

## CCRAM: -

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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## ORDER

CRAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S. Ramakrishna Rae, learned counsel for the applicants and Mr.V.Rajeswara Rae, learned counsel for the efficial respondents and Mr.B. Narasimha Sarma, learned counsel for R-5. There are 2 applicants in this CA. It is stated that both the applicants gave their option to go to Tirupathi Workshop when an option was asked for on 29-6-82. At that time when they gave option it is an admitted fact that they were Khalasik, Subsequently, it is stated that they were promoted to the Semiskilled post with retrospective effect/that date was reported to have accrued earlier to 29-6-82 when they gave the option. It is stated that the applicants were taken in Tirupathi Workshop on 18-12-86 vide effice order Ne.GR/P.678/1/A dt. 18-12-86 (Annexure-III to the CA) as Khalasi in terms of their option given by them. applicants submitted representation thereafter for treating them as semi-skilled from the date of their absorption in Tirupathi as they were promoted to the semi-skilled cadre earlier to the date of eption by an order which was issued much later than the date when they gave eption. But that was disposed of by the order stated No. TR/P.612/Art/Vel.III dated 8-1-92 (Annexure-IV) on the ground that they were exercised their option to CRS, Tirupathi in un-skilled/ Khalasi grade, their seniority was assigned based on entry into grade as Khalasi en regular measure as per the above instructions. The applicants thereafter kept quiet. In the mean time CA 151/92 was filed on the file of this Bench. In that OA the applicant therein gave eption on 8-128 when he was a khalasi. However the applicant therein was premeted to semi-skilled grade in view of the orders of restructuring of the cadre which was issued much later and because of that order he get his premetion in semi-skilled in his parent cadre earlier to 8-12-94. The applicant in that OA approached this Tribunal praying for emlisting him as semi-skilled when he joined

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Tirupathi Workshop even though he 'gave his option when he was unskilled. But that option was earlier to the restructuring order and because of that order he was promoted to Semi-skilled earlier to his date of option viz., 8-12-8 and hence he sh promoted as a semi-skilled employee when he gave option on That OA was mixim allowed by the order dated 2\$-2-95. Thereafter the applicants/filed another representations dated 22-6-95 and 29-6-95 (Annexure-VII and Annexure-VIII) to give them the same relief as was given to the applicant in OA.151/92. That was disposed of by the impugned order No.TR/P.612/ART/Vol.IV dated 25-4-96 (Annexure-I). In the impugned order there is no consideration in regard to the request made by the applicants on the basis of the facts. It is only stated that the applicants are not eligible go get the relief given in OA.151/92 since, in general, the verdict of Court of Law is applicable only to those whe obtain it from the appropriate judiciary.

- This CA is filed for a direction to the respondents to recken their seniority in the grade of semi-skilled w.e.f., 24-3-82 with all consequential benefits.
- The respendents have filed their reply. The enly point for the respondents made out in the reply is that the applicants their had agreed to come to the Workshop after accepting kix/position as Khalasi as can be seen from office order No.66/86 issued vide memorandum dated 18-12-86. Without challenging the same the applicants cannot ask for any relief in this OA.
- R-5 has also filed a reply. The main contention of the R-5 is that the applicants are not similarly situated as the applicant in OA.151/92. It is further stated that the applicants having accepted to come to the Tirupathi Workshop on his their own they cannot demand the relief as given in OA.151/92 to them. Hence the OA is liable only to be dismissed. It is also stated that

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even in 1984 letter the Railway Beard has stated that the date of continue eptien will be given feralizating the seniority in the grade in which an employee is working at the time of giving option.

- enclosed the documents in regard to their promotion retrespective effect from March, 1982 onwards as stated by them though they now produced. In view of the partier discussion such documents to be enclosed to the CA so that all the parties will aware of such orders. In any case the reply given by the respondents dt. 25-4-96 is not warrented. If the respondents was of the opinion that the directions given in OA. 151/92 is not applicable to the applicants herein then they should have stated so with reasons and rejected the application. Merely saying that they will act as per the Courts order is a irrelevant reply given to the applicants. We expect the principal employer to act more purposefully in disposing of the representation of their employees.
- 7. In view of what is stated above, we feel that the case of the applicants should be remitted back to the respondent authorities to examine the issue in tota taking all the points mentioned in this OA by all the sides and pass a speaking order with full details in accordance with law. If necessary the may give opportunities to others also if semebodyelse is going to affect by the reply/given by them. R
- 8. Time for compliance is four months from the date of receipt of a copy of this order.
- 9. With the above direction the CA is disposed of.
  No costs.

(B.S.JAL PARAMESHWAR)

MEMBER (JUDL.)

Dated: The 7th Sept. 1998.
(Dictated in the Open Court)

(R. RANGARAJAN MEMBER(ADMN.)

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